<u>NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI</u> <u>Company Appeal (AT) (Insolvency) No. 481 of 2020</u>

IN THE MATTER OF:

Albanna Engineering LLC

Versus

Sanghvi Movers Ltd. & Ors.

Present:

For Appellant:	Mr. Santosh Paul, Sr. Advocate with Mr. John
	Mathew, Advocate.
For Respondents:	Mr. Shikhil Suri, Sr. Advocate with Mr. Shiv Kr. Suri,
	Ms. Shilpa Saini and Ms. Vinishma Kaul, Advocates
	for R-1 to 4.
	Mr. Rajesh Kumar Gautam, Advocate for R-6 & 7 with
	Mr. Vinod, RP.
	Mr. Pranoy K. Gautam, Advocate for R-8.
	Mr. Anand Shankar Jha, Advocate for R-9.

<u>ORDER</u> (Through Virtual Mode)

25.11.2020: Pleadings are complete. Written submissions have also been filed by learned counsel for the parties.

Let the matter be posted 'for hearing' on 18th January, 2021 at 2:00 PM.

Meanwhile, the 'Performance Bank Guarantees', which are going to expire on 30th December, 2020, may be renewed for a further period of three months.

[Justice Bansi Lal Bhat] Acting Chairperson

[Justice Anant Bijay Singh] Member (Judicial)

> [Shreesha Merla] Member (Technical)

...Appellant

...Respondents